

F.No. A.12026/2/2011-Ad.IC(CESTAT)-pt.

Government of India
Ministry of Finance
Department of Revenue

New Delhi, the 25th October, 2011

ORDER

Subject: Customs, Excise and Service Tax Appellate Tribunal- Declaration of Shri S.S.Kang, Vice President, CESTAT as Head of Department-reg.

The President is pleased to declare Shri S.S.Kang, Vice President, Customs, Excise and Service Tax Appellate Tribunal as Head of Department for the said Tribunal under S.R. 2(10) as well as under Rule 13(2) of the Delegation of Financial Powers Rules, 1978, with effect from 25th October, 2011 and till a regular President, CESTAT joins or until further orders, whichever is earlier.

The above delegation of powers is subject to the provisions of Rule 13(4) of the Delegation of Financial Power Rules, 1978 and the delegation of powers is subject to the further condition that no powers in transfer and posting of the Members of the Tribunal will be exercised by him as Head of the Department.

While Shri S.S.Kang would continue to be posted as Vice President, CESTAT, he would exercise the powers of Head of Department by operating from Principal Bench of CESTAT, New Delhi.

This issues with the concurrence of Finance Division of this Ministry as conveyed vide their Dy.No. 1535/2011/IFU-III dated 20.10.2011.



(Victor James)

Under Secretary to the Govt. of India

Copy to:-

1. Shri S.S.Kang, Vice President, CESTAT, Kolkata.
2. Registrar, CESTAT, R.K.Puram, New Delhi.
3. CESTAT Benches at Mumbai, Chennai, Kolkata, Bangalore, Ahmedabad.
4. PSs to FM/MOS(R)/Revenue Secretary/J.S.(R)/F.A (Finance)
5. Pay and Accounts Officer, Ministry of Finance, Department of Revenue, New Delhi.
6. Officer Order folder



(Victor James)

Under Secretary to the Govt. of India